

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 10231 of 2019-SMC

[Arising out of Order-in-Original/Appeal No OIA-CCESA-SRT-APPEAL-PS-445-2018-19 dated 04.10.2018 passed by Commissioner (Appeal) of Central Excise & ST, Surat]

Bharat Sanchar Nigam Limited

.... Appellant

2nd Floor, Door Sanchar Bhavan, Karimabad, Ghod
Dod Road, SURAT, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Surat

.... Respondent

Custom House, First Floor, Old High Court Road,
Navrangpura, Ahmedabad, Gujarat-380009

APPEARANCE :

None for the Appellant

Shri Vinod Lukose, Superintendent (Authorised Representative) for the Respondent

CORAM: HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. A/10741 / 2021

DATE OF HEARING/ DECISION : 25.02.2021

RAJU :

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated and pronounced in the open court)

**(Raju)
Member (Technical)**

Diksha